

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 17.4.2018

**Appeal No. ST/56047-56048/2014 –DB &
ST/56054-56055/2014**

(Arising out of Order-in-Appeal No.BPL-EXCUS-000-APP-125, 123, 124, 122-14-15 dated 28.8.2014 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Bhopal)

Shri Kaling Oberai	Appellant
Neena Oberai	
Kuldeepak Oberai	
Mala Oberai	

	Vs.	
CCE, Bhopal		Respondent

Appearance

None	-	for the appellant
Shri A.K. Singh, D.R.	-	for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)**

Final Order No. 51533-51536/2018

Per Justice Dr. Satish Chandra:

Shri A.K. Singh, Id. DR appeared for the respondent-Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned as per maxim, VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeals are dismissed for default with liberty to come again for recalling this order subject to satisfying the reasons for the default but within prescribed time.

(Dictated & pronounced in open Court)

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

RM